

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 623 of 2025

IN THE MATTER OF:

News Item titled "Govt's efforts to tap KSPCB funds set to hit legal hurdle" appearing in
The Deccan Herald dated 23.11.2025

I N D E X

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1.	Compliance Affidavit on behalf of the Respondent no. 5, Assam Pollution Control Board, pursuant to the order dated 23.02.2026 passed by this Hon'ble Tribunal	1-3

FILED BY:



Avijit Roy
Advocate
For the THE ASSAM POLLUTION
CONTROL BOARD/Respondent
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Filed On : .05.2026

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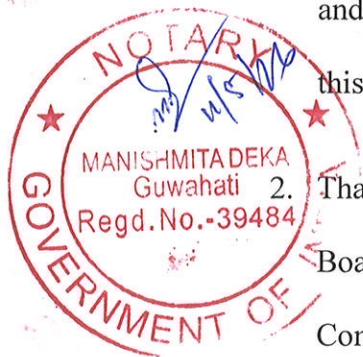
Compliance Affidavit on behalf of the Respondent no. 5, Assam Pollution Control Board, pursuant to the order dated 23.02.2026 passed by this Hon’ble Tribunal

I, Sri Binoy Chandra Kalita, aged about 46 years, and Manager (Finance & Accounts), having its office at Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That, this deponent is the Manager (Finance & Accounts) of Assam Pollution Control Board (hereinafter referred to as the Board) and conversant with the facts and circumstances of the present case and is duly authorized to swear and affirm this instant affidavit on behalf of the Board

2. That the answering respondent begs to submit that the Assam Pollution Control Boards were constituted under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (herein after mention as Water Act) and the Air Prevention and Control of Pollution) Act, 1981 (herein after mention as Air Act) for prevention/control and abatement of environmental pollution.

3. That the Board has not received any grant from the State Govt. and has not diverted any fund to the Govt. by the Board.



NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No.-39484

Sl. No. 31
Date 11/05/2026

- 4. That in view of the observations of the Hon'ble Tribunal made in its order dated 03/12/2025 it is to submit that the Board utilized its Fund strictly in accordance with the Provisions of the Water Act and the Air Act.
- 5. That the answering respondent craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.

Bimoy Ch. Kalita

DEPONENT



VERIFICATION

The deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 11th day of May, 2026.

Bimoy Ch. Kalita

DEPONENT

Identified by:-

Siddhanta Baruah,
Advocate
49599.

11/5/26
NOTARY
MANISHMITA DEKA
Govt. of India
Guwahati, Regd. No. - 39484

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.